

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Indirect Taxes and Customs  
Directorate of Revenue Intelligence

**Notification No. 6/2020-Customs (N.T./CAA/EXTENSION/DRI)**

New Delhi, dated the 28<sup>th</sup> January, 2020

S.O. (E). – In exercise of powers conferred upon by first proviso to section 28(9) of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby extends the period for purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962, by a further period of one year with effect from the expiry of the period of the initial SCN dated 31.01.2019 in respect of the noticee mentioned in column (2) of the Table for the purpose of adjudication in respect of show cause notice mentioned in column (3) of the Table for which Common Adjudicating Authority stands appointed, as mentioned in column (4) of the Table below, namely:

**TABLE**

<b>Sl. No.</b>	<b>Name of Noticee (s) and Address</b>	<b>Show Cause Notice Number and Date (falling under section 28(9)(b) of the Customs Act, 1962)</b>	<b>Notification number and Date appointing Common Adjudicating Authority</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>
1.	M/s IBM India Pvt. Ltd., No. 12, Subramanya Arcade, Bannerghatta Road, Bangalore	F. No. DRI/BZU/ Enq-6/Int-1/2015 dated 31.01.2019 (SCN No. SCN/DRI/ BZU/07/2019)	Notification No. 5/2019- Customs (NT/CAA/DRI) dated 27.02.2019.

[F. No. DRI/HQ-CI/50D/CAA-5/2020-CI]

(JASPREET SINGH SUKHIJA)  
JOINT DIRECTOR

**Copy forwarded for information and updation of record**

- 1. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai with the request to inform all the noticees to the Show Cause Notices on the extension granted by the DGRI for the purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962**